

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.04/AM-20 dated 16.05.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 30.05.2019 and remaining cases to considered on 09.07.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K.Mohapatra, DDG	DGFT
4.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 04/AM-20 dated 16.05.2019 and the decision taken in respect of each case is enumerated below

MEETING NUMBER : 4/84-ALC3/2019 MEETING DATE : 16.05.2019

Case No.:19/25/84-ALC3/2018	Party Name:TEXBOND NONWOVENS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/84/050/00717/AM19/	RLA File :04/24/040/00057/AM16/	Lic.No/Date:0410160696 19.06.2015	Defer Date: 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:1/25/84-ALC3/2018	Party Name:GLOBAL FIBC PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Close
HQ File :01/84/050/00699/AM19/	RLA File :50/24/040/00018/AM16/	Lic.No/Date:5010002264 25.01.2016	
Decision: Committee considered the case as per agenda and observed that RA, Nagpur has informed on 14.05.2019 that the Adv. Authorisation has been surrendered by the firm on 11.09.2018. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions			

Case No.:47/4/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00052/AM20/	RLA File :05/24/040/00190/AM17/	Lic.No/Date:0510399214 26.07.2016	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of adhoc norms. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:2/25/84-ALC3/2018	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
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HQ File :01/84/050/00700/AM19/	RLA File :24/24/040/00032/AM17/	Lic.No/Date:2410042156 09.03.2017	Defer Date: 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:7/25/84-ALC3/2018	Party Name:G.S. EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00705/AM19/	RLA File :33/24/040/00008/AM18/	Lic.No/Date:3310030411 15.11.2017	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:3/25/84-ALC3/2018	Party Name:TIRUPATHI NONWOVEN PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved		
HQ File :01/84/050/00701/AM19/	RLA File :50/24/040/00008/AM18/	Lic.No/Date:5010002398 29.12.2017			
Decision: Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as under:					
6	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	I.	PP Spun Bonded Non Woven Fabrics	84.000 MT	PP Granules	As applied
				Master Batch	1.617 MT
RA concerned may take necessary action subject to compliance of other usual conditions.					

Case No.:21/25/84-ALC3/2018	Party Name:SUPERFIL PRODUCTS PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00719/AM19/	RLA File :04/24/040/00214/AM18/	Lic.No/Date:0410164078 14.03.2018	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:45/4/84-ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00050/AM20/	RLA File :32/24/040/00061/AM18/	Lic.No/Date:3210078446 10.04.2018	Defer 01.08.2019
Decision : Committee considered the case as per agenda and observed that RA has referred the			

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case for fixation of adhoc norms. NC decided to ask the firm to furnish the following :
 1. Weight of export product may be given.
 The case stands deferred for re-listing on 01.08.2019

Case No.:8/10/85-ALC3/2018	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	Defer 01.08.2019
9 Decision: Committee considered the case as per agenda along with other relevant papers. Committee was not satisfy with firm's reply dated 25.05.2019 and decided to ask the firm to furnish the following further: 1. Size of pillow in Square meter may also be given. 2. Justification for 10% waste is polyester virgin fibre. The case stands deferred for re-listing on 01.08.2019.			

Case No.:4/25/84- ALC3/2018	Party Name:KUNJAN PLASTIC INDUSTRIES PVT. LTD.,	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00702/AM19/	RLA File :50/24/040/00012/AM19/	Lic.No/Date:5010002461 05.07.2018	
10 Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms allowed 8% on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:2/12/85- ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	Defer 01.08.2019
11 Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear before NC with sample and justification for requirement of input in each export product. The case stands deferred for re-listing on 01.08.2019.			

Case No.:14/16/84- ALC3/2018	Party Name:CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer 01.08.2019
12 Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished their reply on 17.06.2019. Committee decided to send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.			

Case No.:5/25/84-ALC3/2018	Party Name:TIRUPATHI NONWOVEN PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status:Approved
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HQ File :01/84/050/00703/AM19/	RLA File :50/24/040/00019/AM19/	Lic.No/Date:5010002 481 10.10.2018	
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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spun bonded Non-Woven Fabrics	150.000 MT	1 P P GRANULES	As applied
			2 MASTER BATCH	2.887 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/22/84-ALC3/2018	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Reject
HQ File :01/84/050/00400/AM19/	RLA File :08/24/040/00221/AM19/	Lic.No/Date:0810143726 23.10.2018	

- 14 **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to appear before on 10.04.2019 and 09.07.2019 alongwith sample of import S.No. 1. Manufacturing process, stagewise wastage and explanation to ensure Para Aramid Fabric is waste only. No one appeared from the firm. Committee decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:10/19/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00342/AM19/	RLA File :04/24/040/00181/AM19/	Lic.No/Date:0410164908 26.11.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 04.06.2019, the following norms are recommended :

1. Export item : "Textile shoes for Gents"
Quantity: 10,000 Pairs

15 Import Items:

Sl. No.	Item Description	UOM	Total Qty
1.	Lining Material (Synthetic Knitted Upper Feather Craft)	Pairs	10000
2.	Synthetic Counter	Sq mtr	260
3.	Relevant thickness Insole Sheets – Texon Board (Reinforcement Material)	Sq mtr	300
4.	Eyelet (Metal Fitting)	Nos.	Net to Net
5.	Nails fitting (Nails Micro)	Kg	10
6.	Relevant Stamping Foil thickness 12 mm	Mtr	2000
7.	Shoe lace (Round cotton waxed lace)	Pairs	10000
8.	Packing box for shoes (packing material)	Set	As per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

16	Case No.:24/19/84-ALC3/2018	Party Name:MARUDHAR FASHIONS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Reject
	HQ File :01/84/050/00356/AM19/	RLA File :33/24/040/00012/AM19/	Lic.No/Date:3310030495 27.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to appear before on 09.07.2019 to explain their case. No one appeared from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:48/4/84-ALC3/2019	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved			
HQ File :01/84/050/00053/AM20/	RLA File :56/24/040/00030/AM19/	Lic.No/Date:5610005523 06.12.2018				
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:						
17	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
	1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS	550.000 MT	1.	POLYPROPYLENE FIBER	As applied
				2.	PACKING MATERIAL (POLYPROPYLENE FIBER)	As per packing policy
RA concerned may take necessary action subject to compliance of other usual conditions.						

18	Case No.:22/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00720/AM19/	RLA File :04/24/040/00214/AM19/	Lic.No/Date:0410165055 02.01.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.				

19	Case No.:4/22/84-ALC3/2018	Party Name:WALLACE LANGFORD AND ASSOCIATES	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00403/AM19/	RLA File :10/24/040/00069/AM19/	Lic.No/Date:1010060098 07.01.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms 1.05 kg /kg content in Export Product as per taking cue from SION K-83. RA concerned may take necessary action subject to compliance of other usual conditions.				

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20	Case No.:10/22/84-ALC3/2018	Party Name:REALKNIT FASHION	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Reject
	HQ File :01/84/050/00409/AM19/	RLA File :32/24/040/00050/AM19/	Lic.No/Date:3210078813 10.01.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 18.03.2019 and final reminder on 14.05.2019 to furnish the CAD and Sketch of the product. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

21	Case No.:46/4/84-ALC3/2019	Party Name:JAI SREEM EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00051/AM20/	RLA File :32/24/040/00053/AM19/	Lic.No/Date:3210078836 28.01.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD/ Image of the product. The case stands deferred for re-listing on 01.08.2019.			

22	Case No.:23/25/84-ALC3/2018	Party Name:YOUNG BRAND APPAREL PRIVATE LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00721/AM19/	RLA File :04/24/040/00234/AM19/	Lic.No/Date:0410165160 01.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for inputs Sl. No.1, as applied and Sl. No. 2, Net + 1% for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.			

23	Case No.:6/25/84-ALC3/2018	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00704/AM19/	RLA File :24/24/040/00057/AM19/	Lic.No/Date:2410042677 25.02.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

24	Case No.:15/25/84-ALC3/2018	Party Name:SUMILON INDUSTRIES LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00713/AM19/	RLA File :52/24/040/00071/AM19/	Lic.No/Date:5210042973 25.02.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following : 1. Content of aluminium wire and polyester filament yarn in the export product.			

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2. Justification for use of epoxy and melamine resins and also for quantity requested.
3. Function of induction/evaporation boats and justification for the quantity requested.
The case stands deferred for re-listing on 01.08.2019.

25	Case No.:8/25/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00706/AM19/	RLA File :02/24/040/00154/AM19/	Lic.No/Date:0210209015 27.02.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following : 1. Indicate indigenous used item with quantity to be in the manufacturing of the export product. 2. Complete calculation for required of all the items (both) indigenous and imported of export product. The case stands deferred for re-listing on 01.08.2019.				

26	Case No.:10/25/84-ALC3/2018	Party Name:ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00708/AM19/	RLA File :02/24/040/00183/AM19/	Lic.No/Date:0210209025 28.02.2019	Defer 01.08.2019
Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 20.05.2019 to furnish the following : 1. Constituents of export products do not match with the inputs 2. Applicant to explain the nature of import items and justification of requirement of quantity 3. CAD / Images and measurement chart for each garment. Reply has been received from the firm. Committee decided to defer the case on 01.08.2019.				

27	Case No.:11/25/84-ALC3/2018	Party Name:NAVIN GUPTA	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Approved
	HQ File :01/84/050/00709/AM19/	RLA File :02/24/040/00175/AM19/	Lic.No/Date:0210209029 28.02.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

28	Case No.:12/25/84-ALC3/2018	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00710/AM19/	RLA File :07/24/040/00280/AM19/	Lic.No/Date:0710114600 28.02.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.				

29	Case No.:13/25/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Reject.
	HQ File :01/84/050/00711/AM19/	RLA File :07/24/040/00277/AM19/	Lic.No/Date:0710114605 28.02.2019	
Decision : Committee considered the case as per agenda and observed that application still not received and also firm was asked on 21.05.2019 to furnish the following : <ol style="list-style-type: none"> 1. Sample of the export product 2. Matrix for requirement of each input per piece with justification of the quantities asked 3. CAD of export product Reply is not received so far. Committee decided to reject the case.				

30	Case No.:14/25/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Reject
	HQ File :01/84/050/00712/AM19/	RLA File :07/24/040/00278/AM19/	Lic.No/Date:0710114606 28.02.2019	
Decision : Committee considered the case as per agenda and observed that application still not received and also firm was asked on 21.05.2019 to furnish the following : <ol style="list-style-type: none"> 1. Sample of the export product 2. Matrix for requirement of each input per piece with justification of the quantities asked 3. CAD of export product Reply is not received so far. Committee decided to reject the case.				

31	Case No.:16/25/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00714/AM19/	RLA File :34/24/040/00361/AM19/	Lic.No/Date:3410044937 28.02.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.				

32	Case No.:17/25/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00715/AM19/	RLA File :34/24/040/00362/AM19/	Lic.No/Date:3410044938 28.02.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.				

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Case No.:49/4/84-ALC3/2019	Party Name:NAVIN GUPTA	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved	
HQ File :01/84/050/00054/AM20/	RLA File :02/24/040/00182/AM19 /	Lic.No/Date:02102090 30 28.02.2019		
Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as under:				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sacking Bag	171000 KG	Jute Yarn	179550 kg/kg (content in the export product)
RA concerned may take necessary action subject to compliance of other usual condition.				

34	Case No.:24/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00722/AM19/	RLA File :04/24/040/00247/AM19/	Lic.No/Date:0410165272 04.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.				

35	Case No.:42/25/84-ALC3/2018	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00740/AM19/	RLA File :02/24/040/00179/AM19/	Lic.No/Date:0210209038 06.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and also noted that the firm was asked on 21.05.2019 to furnish the following : <ol style="list-style-type: none"> 1. Sample of the export product 2. Matrix of requirement of various quantities of input fabrics in Sq. Mtrs against per piece of each export product 3. CAD of each export product Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 01.08.2019.				

36	Case No.:25/25/84-ALC3/2018	Party Name:SEAL NETS PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00723/AM19/	RLA File :35/24/040/00038/AM19/	Lic.No/Date:3510045502 07.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the				

case for fixation of norms against the above said Adv. Authorisation and case pertains to DPIIT. Committee decided to defer the case for re-listing on 01.08.2019.

37	Case No.:26/25/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00724/AM19/	RLA File :32/24/040/00058/AM19/	Lic.No/Date:3210078877 07.03.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

38	Case No.:43/25/84-ALC3/2018	Party Name:TOPLINE COMMODITIES PVT.LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00741/AM19/	RLA File :02/24/040/00184/AM19/	Lic.No/Date:0210209041 07.03.2019	Defer 01.08.2019
	Decision : Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation and also noted that the firm was asked on 23.05.2019 to furnish the following : <ol style="list-style-type: none"> 1. Manufacturing process 2. Justification for 65% of wastage of import fabric 3. Justification for requirement of 43.5% PU Resin & 13% wood powder on the weight of export product. Reply has been received. NC decided to send the same to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.			

37	Case No.:44/25/84-ALC3/2018	Party Name:PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00742/AM19/	RLA File :33/24/040/00018/AM19/	Lic.No/Date:3310030511 07.03.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following : <ol style="list-style-type: none"> 1. Woollen Rags should be mutilated form 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

39	Case No.:45/25/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00743/AM19/	RLA File :07/24/040/00285/AM19/	Lic.No/Date:0710114633 07.03.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

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41	Case No.: 46/25/84-ALC3/2018	Party Name: SAGAR METALLICS PRIVATE LIMITED	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00744/AM19/	RLA File :52/24/040/00094/AM19/	Lic.No/Date: 5210042989 11.03.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

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Case No.:27/25/84-ALC3/2018	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved	
HQ File :01/84/050/00725/AM19/	RLA File :03/95/040/01273/AM19/	Lic.No/Date:031082761 6 12.03.2019		
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene multifilament woven fabric	200 MT	Polypropylene Granules	210 MT content in the export product
RA concerned may take necessary action subject to compliance of other usual condition				

43	Case No.: 28/25/84-ALC3/2018	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00726/AM19/	RLA File :08/24/040/00415/AM19/	Lic.No/Date: 0810144753 12.03.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

44	Case No.: 30/25/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00728/AM19/	RLA File :04/24/040/00264/AM19/	Lic.No/Date: 0410165308 12.03.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

45	Case No.: 31/25/84-	Party Name: K H EXPORTS	Meet No/Date: 4/84-	Status:
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ALC3/2018	INDIA PRIVATE LIMITED,	ALC3/2019 16.05.2019	Deferred
HQ File :01/84/050/00729/AM19/	RLA File :04/24/040/00269/AM19/	Lic.No/Date:0410165309 12.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:32/25/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00730/AM19/	RLA File :04/24/040/00272/AM19/	Lic.No/Date:0410165310 12.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:33/25/84- ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00731/AM19/	RLA File :26/24/040/00017/AM19/	Lic.No/Date:2610012874 13.03.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:47/25/84- ALC3/2018	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00745/AM19/	RLA File :07/24/040/00252/AM19/	Lic.No/Date:0710114651 13.03.2019	
Decision: Committee considered the case as per agenda and observed that application has submitted by the firm on 03.06.2019 for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:34/25/84- ALC3/2018	Party Name:YOUNG BRAND APPAREL PRIVATE LTD	Meet No/Date:4/84- ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00732/AM19/	RLA File :04/24/040/00267/AM19/	Lic.No/Date:041016532 5 14.03.2019	

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Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Braziers made out of 85% Nylon 15% Spandex Knitted Fabrics Dyed/Printed - (125 gsm +/-10%)	500000 No	1. 85% Nylon 15% spandex knitted fabrics dyed/printed (125gsm +/- 10%)	As applied
			2. 60% Nylon 40% Spandex Knitted Mesh Fabrics Dyed / Printed- (145gsm +/- 10%)	As applied
			3. Elastic Tape (6mm to 25 mm)	Net + 1%
			4. Mould Cups	Net + 1%

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 35/25/84-ALC3/2018	Party Name: AKRITI CREATIONS PVT. LTD.	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00733/AM19/	RLA File :05/23/040/00542/AM19/	Lic.No/Date: 0510409962 15.03.2019	Defer 01.08.2019

Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 20.05.2019 to furnish the following :

1. Total fabric manufacturing from 22064.143 organic content link in kgs & sq.mtrs in both the varieties i.e. 625+/-10% GSM & 325+/-10% GSM
2. Required per piece of relevant variety (325 +/- 10% GSM & 625+/-10% GSM for each export product
3. CAD& Image of ach export product.

Reply is not received from the firm. Committee decided to send the final remind to the firm. The case stands deferred for re-listing on 01.08.2019.

Case No.: 36/25/84-ALC3/2018	Party Name: KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Approved
HQ File :01/84/050/00734/AM19/	RLA File :32/24/040/00060/AM19/	Lic.No/Date: 3210078886 18.03.2019	

Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 39/25/84-ALC3/2018	Party Name: NANDAN DENIM LIMITED	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00737/AM19/	RLA File :08/24/040/00427/AM19/	Lic.No/Date: 0810144796 18.03.2019	Defer 01.08.2019

Decision : Committee considered the case as per agenda and observed that the firm was asked on 24.05.2019 to furnish the following :

1. Justification for input Sl. No. 2 for 16.6% Vat Indigo blue on the width of export product. Reply is not received from the firm. Committee decided to send the final remind to the firm and also ask to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.

Case No.:40/25/84-ALC3/2018	Party Name:KALAKRITI	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00738/AM19/	RLA File :05/23/040/00572/AM19/	Lic.No/Date:0510409992 19.03.2019	Defer 01.08.2019

53 **Decision:** Committee considered the case as per agenda and other relevant papers and observed the firm was asked on 24.05.2019 to furnish the following :

1. Width of fabric not mentioned
2. Requirement of fabric to be given in Sq. mtr./ piece of export product
3. Dimension of cover to be given to workout Sq. mtrs of fabric consumed in the cover.

Reply is not received from the firm. Committee decided to send the final remind to the firm and also ask the firm to furnish the two sets of application for fixation of adhoc norms.

The case stands deferred for re-listing on 01.08.2019.

Case No.:41/25/84-ALC3/2018	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Approved
HQ File :01/84/050/00739/AM19/	RLA File :05/24/040/00729/AM19/	Lic.No/Date:0510409996 19.03.2019	

54 **Decision:** Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:48/25/84-ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Approved
HQ File :01/84/050/00746/AM19/	RLA File :10/24/040/00107/AM19/	Lic.No/Date:1010060154 19.03.2019	

55 **Decision:** Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/4/84-ALC3/2019	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00010/AM20/	RLA File :26/24/040/00001/AM20/	Lic.No/Date:2610012875 03.04.2019	Defer 01.08.2019

56 **Decision:** Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the following:

1. Sketch of manufacturing of the product with dimensions of each stage showing the % wastage of each stage of the product manufacturing

2. Complete two sets of application
The case stands deferred for re-listing on 01.08.2019.

57	Case No.:1/4/84-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00006/AM20/	RLA File :05/24/040/00004/AM20/	Lic.No/Date:0510410143 04.04.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

58	Case No.:4/4/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00009/AM20/	RLA File :32/24/040/00063/AM19/	Lic.No/Date:3210078908 04.04.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

59	Case No.:6/4/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00011/AM20/	RLA File :05/23/040/00002/AM20/	Lic.No/Date:0510410152 04.04.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

60	Case No.:2/4/84-ALC3/2019	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00007/AM20/	RLA File :05/23/040/00591/AM19/	Lic.No/Date:0510410161 05.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Nature of export product and input 2. Manufacturing process and stage wise wastage. 3. Why the export product weight is higher than input The case stands deferred for re-listing on 01.08.2019.				

61	Case No.:3/4/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File	RLA File	Lic.No/Date:0510410166	

:01/84/050/00008/AM20/	:05/24/040/00007/AM20/	05.04.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:7/4/84-ALC3/2019	Party Name:ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00012/AM20/	RLA File :32/24/040/00066/AM19/	Lic.No/Date:3210078911 08.04.2019	Defer 01.08.2019
62	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. CAD and Image 2. Complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.		

Case No.:8/4/84-ALC3/2019	Party Name:SUCHETA ENTERPRISES	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00013/AM20/	RLA File :06/24/040/00002/AM20/	Lic.No/Date:0610039149 09.04.2019	Defer 01.08.2019
63	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.		

Case No.:9/4/84-ALC3/2019	Party Name:NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00014/AM20/	RLA File :34/24/040/00005/AM20/	Lic.No/Date:3410045032 09.04.2019	Defer 01.08.2019
63	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DPIIT for their comments.		

Case No.:10/4/84-ALC3/2019	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00015/AM20/	RLA File :33/24/040/00022/AM19/	Lic.No/Date:3310030525 10.04.2019	Defer 01.08.2019
65	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. PH with sample. 2. Sketch of export product. 3. Justification for 50% wastage. The case stands deferred for re-listing on 01.08.2019.		

Case No.:11/4/84-ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:4/84-ALC3/2019	Status:
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		16.05.2019	Deferred
HQ File :01/84/050/00016/AM20/	RLA File :04/24/040/00295/AM19/	Lic.No/Date:0410165456 11.04.2019	Defer Date: 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 01.08.2019.			

Case No.:12/4/84-ALC3/2019	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00017/AM20/	RLA File :05/24/040/00017/AM20/	Lic.No/Date:0510410212 11.04.2019	Defer 01.08.2019
67	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Requirement of inputs to be given in Sq. Mtr. 2. CAD, Image of each export product. 3. Complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.		

Case No.:13/4/84-ALC3/2019	Party Name:AMKO EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00018/AM20/	RLA File :05/23/040/00005/AM20/	Lic.No/Date:0510410213 11.04.2019	Defer 01.08.2019
68	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.		

Case No.:14/4/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Approved
HQ File :01/84/050/00019/AM20/	RLA File :07/24/040/00004/AM20/	Lic.No/Date:0710114768 12.04.2019	
69	Decision: Committee considered the case as per agenda and observed that application has submitted by the firm on 11.06.2019 for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:15/4/84-ALC3/2019	Party Name:JAYARATHANA EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00020/AM20/	RLA File :32/24/040/00002/AM20/	Lic.No/Date:3210078916 12.04.2019	Defer 01.08.2019
70	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019		

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71	Case No.:17/4/84-ALC3/2019	Party Name:S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00022/AM20/	RLA File :06/24/040/00005/AM20/	Lic.No/Date:0610039158 15.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received and case pertains to DPIIT. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019				

72	Case No.:16/4/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00021/AM20/	RLA File :03/95/040/00024/AM20/	Lic.No/Date:0310828382 16.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD/Image of product. The case stands deferred for re-listing on 01.08.2019.				

73	Case No.:21/4/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00026/AM20/	RLA File :05/23/040/00029/AM20/	Lic.No/Date:0510410301 22.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to send the application to DIPPT for their comments. The case stands deferred for re-listing on 01.08.2019.				

74	Case No.:22/4/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Approved
	HQ File :01/84/050/00027/AM20/	RLA File :05/24/040/00031/AM20/	Lic.No/Date:0510410299 22.04.2019	
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

75	Case No.:23/4/84-ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00028/AM20/	RLA File :05/24/040/00032/AM20/	Lic.No/Date:0510410302 22.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD/Image of product.				

The case stands deferred for re-listing on 01.08.2019.

76	Case No.:24/4/84-ALC3/2019	Party Name:NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved	
	HQ File :01/84/050/00029/AM20/	RLA File :34/24/040/00014/AM20/	Lic.No/Date:3410045057 22.04.2019		
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:				
	S. No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Knitted Fabrics Containing Polyester Yarn Blended [Unbleached or Bleached]	75000 KG	Polyester Spun Yarn	78750 kg/kg content in the export product
RA concerned may take necessary action subject to compliance of other usual conditions.					

77	Case No.:18/4/84-ALC3/2019	Party Name:G V VENTURES	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00023/AM20/	RLA File :03/94/040/00039/AM20/	Lic.No/Date:0310828520 23.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that application has submitted by the firm on 03.06.2019 for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD of the product. The case stands deferred for re-listing on 01.08.2019.			

78	Case No.:19/4/84-ALC3/2019	Party Name:G V VENTURES	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
	HQ File :01/84/050/00024/AM20/	RLA File :03/94/040/00042/AM20/	Lic.No/Date:0310828521 23.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that application has submitted by the firm on 03.06.2019 for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD of the product. The case stands deferred for re-listing on 01.08.2019.			

79	Case No.:20/4/84-ALC3/2019	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
	HQ File :01/84/050/00025/AM20/	RLA File :05/24/040/00035/AM20/	Lic.No/Date:0510410331 23.04.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

80	Case No.:25/4/84-ALC3/2019	Party Name:G V VENTURES	Meet No/Date:4/84-	Status:
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		ALC3/2019 16.05.2019	Deferred
HQ File :01/84/050/00030/AM20/	RLA File :03/94/040/00037/AM20/	Lic.No/Date:0310828539 24.04.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that application has submitted by the firm on 03.06.2019 for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD of the product. The case stands deferred for re-listing on 01.08.2019.			

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Case No.:26/4/84-ALC3/2019	Party Name:POOPPALLY COIR MILLS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved	
HQ File :01/84/050/00031/AM20/	RLA File :10/24/040/00112/AM19/	Lic.No/Date:1010060168 24.04.2019		
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as under:				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tufted Synthetic Floor Mat- (Moulded from Polypropylene Carpet)	28572 Sq. Mtr	Polypropylene carpet (Tufted Synthetic Man Made Textile Carpet)	29429 Sq. Mtr content in Export product
RA concerned may take necessary action subject to compliance of other usual condition.				

Case No.: 27/4/84-ALC3/2019	Party Name: NANDAN DENIM LIMITED	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00032/AM20/	RLA File :08/24/040/00017/AM20/	Lic.No/Date:0810145051 24.04.2019	Defer 01.08.2019
82	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the following : <ol style="list-style-type: none"> Content of Cotton and Polyester Texture Yarn in the Export Product, Justification for requirement of over 9% Vat indigo Complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019		

Case No.: 28/4/84-ALC3/2019	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date: 4/84-ALC3/2019 16.05.2019	Status: Approved
HQ File :01/84/050/00033/AM20/	RLA File :03/94/040/00026/AM20/	Lic.No/Date:0310828536 24.04.2019	
83	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for inputs Sl. No.1 and 3, as applied and Sl. No. 2 and 4 Net + 1% for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.		

84	Case No.:29/4/84-ALC3/2019	Party Name:RAGHUVIR EXIM LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00034/AM20/	RLA File :08/24/040/00019/AM20/	Lic.No/Date:0810145070 25.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.			

85	Case No.:30/4/84-ALC3/2019	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00035/AM20/	RLA File :05/23/040/00036/AM20/	Lic.No/Date:0510410366 25.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish the requirement of inputs to be given in Sq. Mtrs. The case stands deferred for re-listing on 01.08.2019.			

86	Case No.:31/4/84-ALC3/2019	Party Name:MIDAS SAFE INTERNATIONAL	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00036/AM20/	RLA File :06/24/040/00008/AM20/	Lic.No/Date:0610039169 25.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.			

87	Case No.:32/4/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00037/AM20/	RLA File :05/24/040/00045/AM20/	Lic.No/Date:0510410378 25.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ask the firm to furnish another copy of CAD may be given, since in the CAD enclosed with the application the length has been punch-out, hence not legible. The case stands deferred for re-listing on 01.08.2019.			

88	Case No.:33/4/84-ALC3/2019	Party Name:PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00038/AM20/	RLA File :33/24/040/00005/AM20/	Lic.No/Date:3310030531 25.04.2019	Defer 01.08.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm.			

The case stands deferred for re-listing on 01.08.2019.

89	Case No.:34/4/84-ALC3/2019	Party Name:SYNERGY LIFESTYLES PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Withdrawn
	HQ File :01/84/050/00039/AM20/	RLA File :03/95/040/01330/AM19/	Lic.No/Date:0310828627 26.04.2019	
Decision: Committee considered the case as per agenda and observed that RA Mumbai has informed vide their letter dated 26.04.2019 that the above said Adv. Authorisation was issued on repeat basis on the basis of decision NC in its Meeting No.22/84 dated 31.01.2019. NC decided to close the case.				

90	Case No.:35/4/84-ALC3/2019	Party Name:GRINDWELL NORTON LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00040/AM20/	RLA File :03/94/040/00033/AM20/	Lic.No/Date:0310828703 01.05.2019	Defer 01.08.2019
Decision : Committee considered the case as per agenda along with others relevant papers and decided to ask the firm to furnish the following information: 1. Manufacturing process. 2. Function of each inputs in the export product. 3. Stage wise wastage of each input 4. Justification for quantity of inputs 3 to 9 to be requested The case stands deferred for re-listing on 01.08.2019				

91	Case No.:37/4/84-ALC3/2019	Party Name:SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00042/AM20/	RLA File :08/24/040/00034/AM20/	Lic.No/Date:0810145156 02.05.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019				

92	Case No.:38/4/84-ALC3/2019	Party Name:EXPO KNITS INTERNATIONAL	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File :01/84/050/00043/AM20/	RLA File :32/24/040/00007/AM20/	Lic.No/Date:3210078940 02.05.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.				

93	Case No.:41/4/84-ALC3/2019	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5210043050	Defer

:01/84/050/00046/AM20/	:52/24/040/00006/AM20/	02.05.2019	01.08.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norm. The case stands deferred for re-listing on 01.08.2019.			

Case No.:36/4/84-ALC3/2019	Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00041/AM20/	RLA File :08/24/040/00038/AM20/	Lic.No/Date:0810145177 03.05.2019	
94	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms allowed 525000 kg/kg on input of the export product against the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:39/4/84-ALC3/2019	Party Name:PARAS EXPORTS	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/84/050/00044/AM20/	RLA File :05/24/040/00059/AM20/	Lic.No/Date:0510410472 03.05.2019	Defer 01.08.2019
96	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.		

Case No.:40/4/84-ALC3/2019	Party Name:CONCEPT CLOTHING	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Approved
HQ File :01/84/050/00045/AM20/	RLA File :05/23/040/00053/AM20/	Lic.No/Date:0510410474 03.05.2019	
95	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:42/4/84-ALC3/2019	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status:Deferred
HQ File :01/84/050/00047/AM20/	RLA File :34/24/040/00012/AM20/	Lic.No/Date:3410045111 03.05.2019	Defer 01.08.2019
97	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.		

Case No.:43/4/84-ALC3/2019	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2019	Status:Deferred
98			

46

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		16.05.2019	
HQ File :01/84/050/00048/AM20/	RLA File :34/24/040/00024/AM20/	Lic.No/Date:3410045112 03.05.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.			

Case No.:44/4/84-ALC3/2019	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:4/84-ALC3/2019 16.05.2019	Status: Deferred
HQ File :01/84/050/00049/AM20/	RLA File :34/24/040/00025/AM20/	Lic.No/Date:3410045113 03.05.2019	Defer 01.08.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of norms against the above said Adv. Authorisation. NC decided to application send to DPIIT for their comments. The case stands deferred for re-listing on 01.08.2019.			

**Minutes of manual cases considered by the Norms Committee -V
In Meeting No.04/84 AM-20 dated 16.05.2019**

100.

Case No.58	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00069/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20: <ol style="list-style-type: none"> 1. Babies Dress made of 54% Polyester 44% Viscose 2% Elastane Knitted Fabric GSM 280 (+/- 10%) STYLE NO 513941 2. Girls Dress made of 54% Polyester 44% Viscose 2% Eleastane Knitted Fabric GSM 280 (+/- 10%) STYLE NO 513941 3. Girls Skirt made of 45% Metalic 55% Polyester Knitted Fabric GSM 145 (+/- 10%), with 100% Polyester Woven Lining (Indegenious) STYLE NO 3118S 4. Girls Top made of 100% polyester Knitted Sequins Fabric GSM 370 (+/- 10%) width 110 cms with Front Lining 100% Polyester Knitted Fabric back & Sleeves Lining 100% Cotton Knitted Fabric (Indegenious) STYLE NO 022372 5. Girls Pant made of 94% Polyester 6% Elastane Knitted Velore Fabric GSM 260 (+/- 10%) STYLE NO OGSMG1911 6. Girls Top made of 94% Polyester 6% Elastane Knitted Velore Fabric GSM 260 (+/- 10%) STYLE NO OGSMG1860 	
Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 15.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

101.

Case No.59	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00070/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under	

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para 4.04(a) I FTP 2015-20:

1. Babies Co-Ordinate 4 Pcs Set: Jacket made of 100% Polyester ktd fur Fabric GSM 390 (+/- 10%) (Imported) with 100% Cotton Knitted Lining (Indegenous), with 100% Cotton Knitted T-Shirt (Indegenous) & 100% Cotton Woven Skirt (Indegenous) & 78% Cotton 20% Nylon 2% Elastane Knitted Tights (Indegenous) STYLE NO BGSMG1216
2. Girls Co-Ordinate 4 Pcs Set: Jacket made of 100% Polyester ktd fur Fabric GSM 390 (+/- 10%) (Imported) with 100% Cotton Knitted Lining (Indegenous), with 100% Cotton Knitted T-Shirt (Indegenous) & 100% Cotton Woven Skirt (Indegenous) & 78% Cotton 20% Nylon 2% Elastane Knitted Tights (Indegenous) STYLE NO BGSMG1216
3. Babies Dress made of 93% Polyester 7% Eleastane Knitted Fabric GSM 260 (+/- 10%) STYLE NO BGSMG1178
4. Girls Dress made of 93% Polyester 7% Eleastane Knitted Fabric GSM 260 (+/- 10%) STYLE NO BGSMG1178
5. Babies Dress made of 93% Polyester 7% Eleastane Knitted Fabric GSM 260 (+/- 10%) STYLE NO BGSMG1199
6. Girls Dress made of 93% Polyester 7% Eleastane Knitted Fabric GSM 260 (+/- 10%) STYLE NO BGSMG1199
7. Girls Playsuit made of 75% Polymide 20% Metalic 5% Elastane Knitted Fabric GSM 170 (+/- 10%) STYLE NO OGSMG1839

Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 15.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

102.

Case No.60	M/s . Wear Well India Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00071/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:

1. Girls Dress made of 100% Polyester Knitted Sequins Fabric GSM 157 (+/- 10%) with 100% Polyester Woven Lining (Indigenous) STYLE NO OGSMG1810
2. Girls Dress made of 100% Polyester Knitted Sequins Fabric GSM 154 (+/- 10%) with 100% Polyester Woven Lining (Indigenous) STYLE NO OGSMG1799
3. Girls Dress UPPER PART made of 80% Polyester 15% Metalic 5% Elastane Knitted Fabric GSM 280 (+/- 10%) LOWER PART made of 82% Polyester 18% Metalic Woven Fabric GSM 127 (+/- 10%) STYLE NO OGSMG5002
4. Girls Dress made of 100% Polyester Knitted Sequins Fabric GSM 155 (+/- 10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO OGSMG1807
5. Babies Dress UPPER PART 89% Cotton 5% Elastane 3% Polyester 3% Metallised Knitted with 100% Cotton Knitted Lining (Indegenous) & LOWER PART made of 81% Polyester 19% Metallised Knitted Fabric GSM 141 (+/- 10) (Imported) STYLE NO 711541
6. Girls Dress UPPER PART 89% Cotton 5% Elastane 3% Polyester 3% Metallised Knitted with 100% Cotton Knitted Lining (Indegenous) & LOWER PART made of 81% Polyester 19% Metallised Knitted Fabric GSM 141 (+/- 10%) (Imported) STYLE NO 711541
7. Girls Skirt made of 75% Polyester 25% Metallised Knitted Pleated Mesh Fabric GSM 141 (+/- 10%) (Imported) with Lining 100% Polyester Woven (Indegenous) STYLE NO 569572

Decision: M/s. Wear Well India Pvt. Ltd. vide their letter dated 15.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

103.

Case No.61	M/s . Panorama Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00072/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Girls Dress made of 81% Nylon 12% Metalized Fiber 7% Elastane Knitted Fabrics GSM 190 (+/- 10%) (Variation) (Imported) with Indegenious Lining in 100% Polyester Knitted STYLE NO OGSMG1817 (GEORGE003) 2. Girls Dress made of 86% Nylon 8% Metalized Fiber 6% Elastane Knitted Fabrics GSM 190 (+/- 10%) (Variation) (Imported) with Indegenious Lining in 100% Polyester Knitted STYLE NO OGSMG1907 (GEORGE002) 3. Girls Trouser in 67% Nylon 17% Polyester 9% Metalized Fiber 7% Elastane Knitted Fabrics GSM 180 (+/- 10%) (Variation) (Imported) STYLE NO OGSMG1742 (GEORGE001) <p>Decision: M/s. Panorama Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

104.

Case No.62	M/s . Panorama Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00073/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Babies Dress made from (i) 100% Polyester Knitted Dyed FUR Fabrics GSM 750 (+/- 10%) (Variation) (Imported) Gillet (Jacket), (ii) 100% Cotton Knitted Printed Fabrics (Indegenious), (iii) Lining in 100% Cotton Knitted Solid Fabrics (Indegenious) with Tights (Leggings) in 75% Cotton 23% Nylon 2% Elastane Knitted Fabrics (Indegenious) STYLE NO KC926444/515-0697 2. Girls Dress made from (i) 100% Polyester Knitted Dyed FUR Fabrics GSM 750 (+/- 10%) (Variation) (Imported) Gillet (Jacket), (ii) 100% Cotton Knitted Printed Fabrics (Indegenious), (iii) Lining in 100% Cotton Knitted Solid Fabrics (Indegenious) with Tights (Leggings) in 75% Cotton 23% Nylon 2% Elastane Knitted Fabrics (Indegenious) STYLE NO KC926444/515-0697 3. Babies Dress made from (i) 100% Polyester Knitted Dyed FUR Fabrics GSM 300 (+/- 10%) (Variation) (Imported) Gillet (Jacket), (ii) 100% Cotton Knitted Printed/100% Polyester Wedding Fabrics (Indegenious), (iii) Lining in 100% Cotton Knitted Solid Fabrics (Indegenious) with Tights (Leggings) in 75% Cotton 23% Nylon 2% Elastane Knitted Fabrics (Indegenious) STYLE NO KG925507/445-7586 <p>Decision: M/s. Panorama Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

105.

Case No.63	M/s . Orient Fashion Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00074/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Infant Dress made of 100% Cotton Printed 21W Corduroy Woven Fabrics GSM 152 (+/- 10%) (Variation) and Inner Attached Seprate Body Suits of Indegenious Knitted Fabrics. STYLE NO 497581 	

Decision: M/s. Orient Fashion Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

106.

Case No.64	M/s . Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00075/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Girls Blouse of 95% Polyester 5% Spandex Dyed Velour Knitted Fabric GSM 250 (+/- 10%) STYLE NO 4361694 2. Girls Blouse of 95% Polyester 5% Spandex Dyed Velour Knitted Fabric GSM 250 (+/- 10%) STYLE NO 473K099 	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

107.

Case No.65	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00076/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Mens Cargo Trouser made of 100% Nylon Pu Coated Dyed Woven Fabric GSM 114 (Tolerance +/- 10%) Style No. WM8008 	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

108.

Case No.66	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00077/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Gents Jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance +/- 10%) Style No. 132J0124 	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

109.

Case No.67	M/s . Shahi Exports Pvt. Ltd. (SPL)
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NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00078/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance +/- 10%) Style No. WM6045	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 21.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

110.

Case No.68	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00079/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
1. Ladies Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 and 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 (Tolerance + or – 10%) Style No. 123693	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

111.

Case No.69	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00080/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
1. Gents Jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance + or – 10%) Style No. 132J0101	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

112.

Case No.70	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00081/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
1. Girls Trouser made of 65% Cotton 32% Polyester 3% Spandex Printed Woven Fabric GSM 285 (Tolerance +/- 10%) Style No. DG83D006	





Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

113.

Case No.71	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00082/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122345	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 22.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

114.

Case No.72	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00083/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance +/- 10%) Style No. 122344	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

115.

Case No.73	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00084/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 and Detachable Gents Jacket with Hood made of 100% Polyester Knitted Dyed Fabric GSM 240 (Tolerance +/- 10%) Style No. 127392	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

116.

Case No.74	M/s . Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 04/AM20 dated 16.05.2019	F.No. 01/84/171/00086/AM20/DES.V

actually held on 30.05.2019	
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Babies Garment (Dress) made of 100% Cotton Woven Yarn Dyed Fabric GSM 108 (Tolerance +/- 10%) Style No. GJ93W156D 2. Girls Dress made of 100% Cotton Woven Yarn Dyed Fabric GSM 108 (Tolerance +/- 10%) Style No. GJ93W156K 3. Ladies Dress made of 100% Viscose Woven Printed Fabric GSM 130 (Tolerance +/- 10%) Style No. 2079607HEAT001) 	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

117.

Case No.75	M/s . Orient Craft Ltd.
NC Meeting No. 04/AM20 dated 16.05.2019 actually held on 30.05.2019	F.No. 01/84/171/00085/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20:	
<ol style="list-style-type: none"> 1. Ladies Dress Made of 100% Polyester Woven Printed Fabric GSM 68 (+/-10%) STYLE NO T42-7487-10358372 	
Decision: M/s. Orient Craft Ltd. vide their letter dated 25.05.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

118.

Case No. 75 A	M/s.Pankaj Overseas
NC Meeting No.04/AM-20 dated 16.05.2019 actually held on 09.07.2019	F.No. 01/84/171/00069/AM19/DES-V
RA F.No. 05/27/040/00421/AM15	Adv. Authorization No. 0510392703 dated 06.01.2015
Decision: Committee considered the case as per agenda along with other relevant papers observed that firm had given PH and representative had explained their case that the above said Authorisation had applied/obtained under SION for import of Silk fabric for the export of Silk RMG, as the General SION of readymade garments with UOM as Sq.Mtrs. for Imports and Exports, due to clerical mistake of their part they had mentioned in Kgs in all required details and description of Import fabric like-GSM, weight of Import /Export material. The entire exports had been made in terms of kgs. Hence, they requested to allow the calculation of wastage as per Textile SION J-125 for Silk readymade with UOM as Sq. Mtrs convert to in Kgs for redemption the licence. After detailed deliberation, Committee agreed the firm's request and decided to advice RA to calculate the wastage as per Sq. Mtrs convert to equivalent in Kgs for redemption the above said Adv. Authorisation. RA concerned may take necessary action subject to compliance of other usual conditions.	

119.

Case No. 75 B	M/s.Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No.04/AM-20 dated 16.05.2019 actually held on 09.07.2019	F.No. 01/84/050/00002/AM17/DES-V
RA F.No. 08/24/040/00461/AM16	Adv. Authorization No. 0810137659 dated 12.04.2016
Decision: Committee considered the case as per agenda along with other relevant papers observed that firm's representation dated 04.02.2019 for fixation of norms as their case was rejected by NC on 13.10.2016 due to	

non submission of reply. Firm's representative had appeared before NC on 09.07.2019 to explain their case. The representative was not explained properly their case. Accordingly, Committee decided to call the following information:

In case of Garments:

1. Matrix giving per piece requirement of each input fabric in square meter.
2. Image of each garments and CAD for all input fabric clearly mentioning marking length and width in Sq. Mtr and number of garments pieces made in that marking length and width (No. of bundles) of each input fabric.

In case of Yarn:-

1. Matrix showing requirement of each input per unit of export product.
2. Manufacturing process showing stage wise wastage of each input and total wastage of each input in % terms.

The case stands deferred for re-listing on 01.08.2019.

120.

Case No. 75 C	M/s.Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No.04/AM-20 dated 16.05.2019 actually held on 09.07.2019	F.No. 01/84/050/00200/AM17/DES-V
RA F.No. 08/24/040/00141/AM17	Adv. Authorization No. 0810138304 dated 18.07.2016
<p>Decision: Committee considered the case as per agenda along with other relevant papers observed that firm's representation dated 04.02.2019 for fixation of norms as their case was rejected by NC on 13.10.2016 due to non submission of reply. Firm's representative had appeared before NC on 09.07.2019 to explain their case. The representative was not explained properly their case. Accordingly, Committee decided to call the following information:</p> <p><u>In case of Garments:</u></p> <ol style="list-style-type: none"> 1. Matrix giving per piece requirement of each input fabric in square meter. 2. Image of each garments and CAD for all input fabric clearly mentioning marking length and width in Sq. Mtr and number of garments pieces made in that marking length and width (No. of bundles) of each input fabric. <p><u>In case of Yarn:-</u></p> <ol style="list-style-type: none"> 1. Matrix showing requirement of each input per unit of export product. 2. Manufacturing process showing stage wise wastage of each input and total wastage of each input in % terms. <p>The case stands deferred for re-listing on 01.08.2019.</p>	

121.

Case No. 75 D	M/s.Galaxy Elegant Fashions Pvt. Ltd.
NC Meeting No.04/AM-20 dated 16.05.2019 actually held on 09.07.2019	F.No. 01/84/050/00309/AM19/DES-V
RA F.No. 01/84/050/00309/AM19/DES-V	Adv. Authorization No. 0510408188 dated 23.10.2018
<p>Decision: Committee considered the case as per agenda along with other relevant papers observed that firm's representation dated 28.05.2019 for fixation of norms as their case was rejected by NC on 31.01.2019. Firm's representative had appeared before NC on 09.07.2019 and explained their case. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

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